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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 20th April, 2026**

+ CRL.M.C. 2974/2026&CRL.M.A. 12079-12080/2026

AMIT KUMAR SHRIVASTAVA & ORS.Petitioner

Through: Mr. Ambuj Maurya, Advocate.

versus

STATE GOVERNMENT OF NCT DELHI & ANR.Respondent

Through: Mr. Raj Kumar, APP with SI
Chanjang.

Mr. Tushar Mishra, Advocate for R-2
with R-2.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 67/2020 dated 06.03.2020, registered at Police Station Mandawli Fazal Pur, for commission of offences under Sections 498-A/406/34/506 IPC and Sections 3/4 of Dowry Prohibition Act, 1961, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between petitioner No.1 and respondent No.2 was solemnized at Muzaffarpur on 11.12.2011, according to Hindu rites and ceremonies. There are two children from the wedlock.
3. However, on account of some matrimonial dispute, respondent No.2 reported the matter to police which resulted in registration of abovesaid FIR.
4. Both the sides have entered into settlement and have started living together in complete harmony and, therefore, the present petition has been filed seeking quashing of FIR. A copy of settlement deed 14.04.2026 has been placed on record.
5. Respondent No.2 is present in person and she has been duly identified by her counsel as well as by Investigating Officer.



6. When asked, respondent No. 2 reiterates the terms of settlement and submits that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed. She further states that she is residing happily with her husband and two children at her matrimonial home for last more than five years. Her affidavit, to abovesaid effect, has also been placed on record.

7. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners and is, admittedly, residing with the petitioners.

8. Accordingly, exercising inherent powers vested in this Court under Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.

9. Consequently, to secure the ends of justice, FIR No. 67/2020 dated 06.03.2020, registered at Police Station Mandawli Fazal Pur, for commission of offences under Sections 498-A/406/34/506 IPC and Sections 3/4 of Dowry Prohibition Act, 1961, along with all consequential proceedings arising therefrom, is hereby, quashed.

10. The petition stands disposed of in aforesaid terms.

11. Pending application also stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

APRIL 20, 2026/sw/pb